

**CBI Vs. Udaipal Singh @ Udey Pal Singh Chauhan & Ors.
Case No. 45/2019 (Old CC No. 532324/16)
RC No. EO-I/03(E)2012/CBI/ND**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020 and 22/DHC/2020 dtd. 29.06.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. V. K. Malik, Ld. Counsel for (A-4), Sh. K.G. Mishra & Ms. Sima Mehra Gulati, Ld. Counsel(s) for A-5, Sh. H.K. Sharma, Ld. Counsel for A-6 and Pyare Lal (A-7) in person.

06.07.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. V. K. Malik, Ld. Counsel for Sharwan Kumar Garg (A-4).

Sh. K.G. Mishra & Ms. Sima Mehra Gulati, Ld. Counsel(s) for S.C. Pathak (A-5).

Sh. H.K. Sharma, Ld. Counsel for Ravi Kumar Bharti (A-6).

None of the accused persons is present except accused Pyare Lal (A-7).

The matter was proceeding at the stage of final arguments.

The Reader submits that neither the accused Udaipal Singh (A-1) nor his counsel could be contacted.

Ld. PP for CBI and Ld. Defence Counsel(s) for the accused persons submit that the record in this case is very voluminous and it will not be possible in the interest of justice to address arguments by

way of video conferencing and both the prosecution and defence counsel(s) submit that physical hearing in the Court be given to them. Considering the nature of the case and number of the accused persons, the request is allowed in the interest of justice.

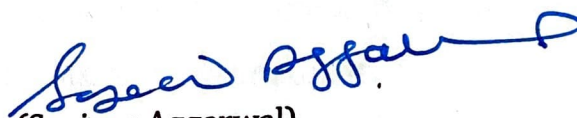
Now to come up for final arguments on **21.08.2020**. HIO be summoned for the next date of hearing.

All the accused persons are directed to furnish their bail bonds u/S. 437A CrPC on the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/06.07.2020